## Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.244/2017 in O.A. No.2948/2015

Tuesday, this the 25th day of October 2017

## Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

T Surya Prakash s/o late T G K Murthy Navodaya Vidyalaya Samiti B – 15, Sector 62 Institutional Area NOIDA (UP) – 201309

..Applicant

(Nemo)

Versus

Commissioner (Mr B K Singh) Navodaya Vidyalaya Samiti B-15, Sector 62 Institutional Area, NOIDA (UP) – 201309

..Respondent

(Mr. S Rajappa, Advocate)

## ORDER (ORAL)

## **Justice Permod Kohli:**

Vide order dated 12.05.2016 passed in O.A. No.2948/2015, following directions were issued by this Tribunal:-

- "6. I, therefore, allow this O.A. and quash the impugned order dated 09.06.2015 and I.D. Note dated 11.09.2014. I further direct the respondents to reconsider the claim of the applicant in the light of the observations made above within a period of 60 days from the date of receipt of a copy of this order. No costs."
- 2. The respondent Navodaya Vidyalaya Samiti has passed the order dated 17.08.2017 and on reconsideration, the claim of the applicant, which was earlier restricted to ₹76,208/-, has been revised to ₹1,36,115/-.

Directions stand complied with. Nothing survives in the present proceedings. Dropped.

( K.N. Shrivastava ) Member (A) ( Justice Permod Kohli ) Chairman

October 10, 2017 /sunil/